

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI**

OA 3947/2016

This the 27th day of September, 2018

Hon'ble Mr. Pradeep Kumar, Member (A)

Sh. Moti Ram Aged 64 years. (Retd.)
B-202, Asha Apartment,
Railway Road, Bazaria,
Ghaziabad, UP

....Applicant

(By advocate: Mr. Lalta Prasad)

Versus

1. General Manager
Northern Railway
Baroda House,
New Delhi
2. Divisional Railway Manager
Delhi Division (Northern Railway)
State Entry Road,
Paharganj, New Delhi

....Respondents

(By advocate: None)

ORDER (ORAL)

The applicant in this OA prayed out that he was working at Electric Training Centre of Railways at Shakur Basti and he had retired in the year 2013. The respondents' ministry vide their letter dated 24.01.2003 have issued certain directions that the trainers posted in training institutions are admissible for payment of Training Allowance at the rate of 15% of the basic pay in the revised scales of pay. Para 7 of this circular reads as under:-

“It is further clarified that until such time the screening is done and the Faculty Members not found fit are repatriated to their respective parent cadres, such persons who have worked as Faculty Members on deputation may be allowed Training Allowance from the date of joining or 1.1.2003 whichever is later, till the date of reversion.”

2. However, in the instant case 15% of training allowance has not been granted to the applicant, despite his representation dated 22.07.2012. Learned counsel for the applicant brought out that in a judgment of the Tribunal in OA No. 2975/2010 delivered on 16.05.2011, such training allowance was allowed to the trainers posted in Training Institute, Ghaziabad.

3. The respondents have pleaded in their counter that the same was not due to him, as the very circular dated 24.01.2003 relied upon by applicant also has a list of training institutions where this allowance is admissible and Shakurbasti is not included in this list.

4. Matter has been heard at length. From the perusal of the relevant circular issued by the respondents dated 24.01.2003 quoted by the applicant, it is noted that the said 15% training allowance was applicable in a total 91 training centers spread all over various zonal railways (Northern Railway is one such zonal Railway under Indian Railways) mentioned therein and it is seen that Shakurbasti Centre is not listed in this list. Hence pleadings of the applicant cannot be accepted.

5. In view of above, the OA is dismissed being devoid of merit. No costs.

(Pradeep Kumar)
Member (A)

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